

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.5/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Seventy-Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.

Petitioner : Chhattisgarh State Power Distribution Company Limited (CSPDCL)

Respondent : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Neha Baid, Advocate, CSPDCL
Shri Prabhaskar Bajaj, Advocate, CSPDCL
Shri Rithvik Mathur, Advocate, CSPDCL
Ms. Ritu Apurva, Advocate, NVVNL

Record of Proceedings

At the outset, the learned counsel for Respondent No.1/NVVNL submitted that the Respondent received the notice in the matter only recently, and as the claims of the Petitioner relate to the period 2014-2017, which are clearly time-barred, the notice needs to be issued only for the purpose of admissibility of the Petition. The learned counsel, accordingly, sought additional time to file her preliminary reply on the admissibility of the Petition.

2. In response, the learned counsel for the Petitioner clarified that, *vide* the Record of Proceedings dated 3.2.2026, the notice has been issued on 'admissibility' only. The learned counsel also sought liberty to file a rejoinder to the reply filed by the Respondent No.2/KSEBL only yesterday.

3. Considering the above, the Commission permitted Respondent No.1/NVVNL four weeks to file its reply on admissibility with a copy to the Petitioner, who may file its rejoinder(s) within four weeks thereafter.

4. The Petition will be listed for hearing on **21.7.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

